

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C)

No(s). 14074/2014

BACHAN SINGH & ANR

Petitioner(s)

VERSUS

GRAM SABHA & ORS

Respondent(s)

(with office report)

Date : 08/01/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vivek Gupta, Adv.

For Respondent(s)

Mr. Suryanarayana Singh, adv.
Mr. Ardhendumauli Kr. Prasad, adv.UPON hearing the counsel the Court made the following
O R D E R

The office report is that the respondent No.1 has already filed the counter affidavit which is defective. Ld.counsel shall within a period of three weeks rectify the defects, whatever have been found in the said affidavit.

Fresh steps for the service of notice by usual mode to the unserved respondent Nos.2-4 shall be taken by the Ld.counsel for the petitioners within a period of three weeks. Dasti in addition is permitted to be served through the Ld.Standing counsel representing the State of U.P.

List again on 17.03.2015.

Signature Not Verified

Digitally signed by
Sushma Kumari Bajaj
Date: 2015.01.10
12:02:40 IST
Reason:

(M K HANJURA)
Registrar

SB